

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 2

25/01/2019

T.A./260/22/2015

SRIYABATI NAYAK

-V/S-

NATIONAL ALUMINIUM COMPANY LIMITED, M/O  
MINES

ITEM NO:21

FOR APPLICANTS(S) Adv. :

FOR RESPONDENTS(S) Adv.: M.AGARWAL

Notes of The Registry	Order of The Tribunal
	<p>None appears for the applicant. The applicant also did not appear on the previous date. It is therefore presumed that the applicant is no longer interested in pursuing this O.A. The O.A. is therefore, dismissed for default and non-prosecution.</p>
	<p>Smt.M.Agarwal, learned counsel appearing on behalf of Respondent Nos. 2 to 4 submitted that as per the averments made in Para-6 of the counter, the husband of the applicant had taken voluntary retirement and this O.A. having been filed during his life time, the same is not maintainable.</p>
	<p>Inform the parties.</p>

( SWARUP KUMAR MISHRA)  
MEMBER (J)

